

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-636/ND/2023

IN THE MATTER OF:
M/s. I Pack Solutions

...PETITIONER

Vs

M/s. Xtractpro Seating Pvt Ltd

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 28.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Adv. Bharat Arora, Adv. Hardik Nagpal.

For the Respondent/Corporate Debtor :Adv Karuna Sharma

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that in terms of order dated 09.04.2024 they have filed their written submissions and the written submissions are not reflected on the e-portal.

Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have also filed their written submissions, however their written submissions are still not reflected on the e-portal. Ld. Counsel for the Corporate Debtor may approach the Registry and cure the defects so that the same be reflected on the e-portal. List the matter on **14.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)